

**WEST GODAVARI DISTRICT (ASSIMILATION OF LAWS ON
FEDERAL SUBJECTS) ACT, 1949**

20 of 1949

[14th April, 1949]

CONTENTS

1. Short title and commencement
2. Interpretation
3. Assimilation of laws
4. Provision for removal of difficulties

SCHEDULE 1 :- 1

**WEST GODAVARI DISTRICT (ASSIMILATION OF LAWS ON
FEDERAL SUBJECTS) ACT, 1949**

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STATEMENT OF OBJECTS AND REASONS "In June last the Governor-General, on a recommendation of the Government of Madras, made the Madras Partially Excluded Area (Cesser) Order, 1948, by which 37 villages, which previously formed part of a partially excluded area in the West Godavari District of the Province of Madras, were transferred to the ordinary administration of the Province with effect from 1st July 1948. This transfer, however, did not affect any change in the body of laws designed to effect a corresponding assimilation of laws on all Federal subjects." Gaz. of Ind., 1949, Pt. V, p. 819.

1. Short title and commencement :-

(1) This Act may be called THE WEST GODAVARI DISTRICT (ASSIMILATION OF LAWS ON FEDERAL SUBJECTS) ACT, 1949.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

1. The Act came into force on 1-7-1949, see Notification No. F94/49 Drafting D/- 24-6-1949, published in Gaz. of Ind., 1949, Extra., p. 1085.

2. Interpretation :-

In this Act

(a) "appointed day" means the date appointed under sub-section (2) of section 1 for the coming into force of this Act;

(b) "Eluru Taluk" means the taluk of that name in the West Godavari district of the State of Madras;

(c) "law" means any Act, Ordinance, Regulation, Rule, Order or bye-law, relating to any of the matters enumerated in Government of India Act, 1935 ; and

(d) "scheduled area" means the area comprised in the villages which are specified in the Schedule to this Act.

3. Assimilation of laws :-

(1) All laws which immediately before the appointed day extend to, or are in force in, the Eluru Taluk, but not in the scheduled area, shall, as from that day, extend to, or as the case may be, come into force in, the scheduled area.

(2) All laws which immediately before the appointed day are in force in the scheduled area, but not in the Eluru Taluk, shall on that day cease to be in force in the scheduled area, except as respects things done or omitted to be done before that day.

4. Provision for removal of difficulties :-

If any difficulty arises in relation to the transition from the laws mentioned in sub-section (2) of section 3 to the laws mentioned in sub-section (1) thereof, the Central Government may, by order notified in the Official Gazette, make such provision as it considers necessary for the removal of such difficulty.

SCHEDULE 1

[See section 2 (d)] A. Villages in Polavaram Firka 1. Gangole. 2. Dondapudi. 3. Sagipadu. 4. Karakapadu. 5. Mangiparthi Devipota. 6. Kannapuram. 7. Mahadevapuram. 8. Dippakayalapadu. 9. Venhatayipalem. 10. Cherukumilli. 11. Ballipadu. 12. Pattisam. 13. Gutala. 14. Tadipudi (Gutala part). 15. Tadipudi (Pattisam part). 16. Ragolapelli (Gutala part). 17. Ragolapalli (Pattisam part). 18. Pochavaram. 19. Tupahulagudem. 20. Bayyavaram. 21. Venkatapuram. 22. Suggonda. B. Villages in Zangareddigudem Firka- 1. Saripalli (Zamindari). 2. Zangareddigudem (Zamindari). 3. Vedantapuram (Inam). 4. Ramanujapuram (Inam). 5. Parimpudi. 6. Bayyangudem (Zamindari). 7. Akkampeta. 8. Sreenivasapurain (Inam). 9. Pullepudi (Inam). 10. Pattnapalem. C. Villages in Jeelungyumilli Firka- 1. Mysenagudem. 2. Peddipalli. 3. Taduvayi. 4. Matanagudem. 5. Ayyavari (Polavaram) (Inam).